Family courts

1594. SHRI THENNALA G.
BALAKRISHNA PILLAI:
SHRI NANDI YELLAIAH;

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of family courts set up by various States during the year 2002-2003;
- (b) the number of cases settled by these courts during the years 1999-2002; year-wise;
- (c) the recurring and non-recurring grants given by Government to various States for setting up family courts during the year 2002-2003;
- (d) whether Government propose to set up more family courts in the country, particularly in Andhra Pradesh in view of the large pendency of cases; and
- (e) if so, the details of the steps taken by Government to set up new family courts alongwith the numbers and locations thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): (a) and (c) 36 Family Courts have been set up by various States during the year 2002-2003. An amount of Rs. 3.40 crore under non-recurring grant and Rs. 75 lakhs under recurring grant were released to the States as Statement-I. (See below)

- (b) A Statement-II is enclosed.
- (d) and (e) As per clause 3(1) of the Family Courts Act 1984, Family Courts may be set up by the State Government in consultation with the respective High Court in every area having a city or town whose population exceeds one million and in other areas as the State may deem necessary.

The Central Government is providing 50% of the estimated expenditure to the State Government for setting up of the Family Courts under Plan side @ Rs. 10 lakhs per court with an equal share from the States. Under Non-Plan side, funds @ Rs. 5 lakhs per court are provided towards running expenditure of the family courts.

The Parliamentary Committee on Empowerment of Women in its 5th and 12th Report on "Functioning of Family courts" has, inter-alia, recommended that steps should be taken to set up Family Courts in every district of the country. Accordingly, all the State Governments/U.T. Administrations have been addressed to set up at least one family court in each district.

Statement-I

Amount released for setting up of Family Courts
during the year 2002-2003

Name of the State	No. of Family Courts	Amount Released (Plan) (Rs. in lakhs)	Amount Released (Non-Plan) (Rs. in lakhs)	
Bihar	2	20	10	
Chhattisgarh	1	10	—	
Delhi	15	130		
Gujarat	3	30	_	
Madhya Pradesh	7	70	35	
Manipur	1	10		
Kerala	2	20	10	
Tripura	1	10	5	
Uttaranchal	3	30	15	
West Bengal	1	10	_ 	
TOTAL:	36	340	75	

Statement-II The number of cases settled by Family Courts during the years 1999-2002 year-wise

Name of the State	No. of cases disposed as per available information					
	1999	2000	2001	2002		
Andhra Pradesh	3937	3728	4242	4715		
Assam	617	530	840	688		
Bihar	319	174	400	537	(upto 30th Sept.)	
Gujarat	_	6548	5933	4399		
J&K	440	516	178	(upto N.A. 30th June)		
Jharkhand	668	469	54	(upto N.A. 30th June)		
Karnataka	5218	5288	6463	59 83		
Kerala	11224	12593	11537	11636		
Maharashtra	13767	13994	14673	7369	(upto 30th June)	
Manipur	N.A.	N.A.	N.A.	N.A.	•	
Orissa	1352	2284	1490	1890		
Rajasthan	5299	4790	(upto N.A. 30th Sept.)	N.A.		
Sikkım	94	213	250	188		
Tamil Nadu	6004	5249	4905	6956		
Uttar Pradesh	24503	19803	18885	19723		
Uttaranchal	973	588	364	1212		
West Bengal	395	512	484	N.A.		
Pondicherry	449	495	409	425	(upto 30th June)	
TOTAL:	75259	77774	71107	64799		